

**FORM A  
PUBLIC ANNOUNCEMENT**

(Under Regulation 6 of the Insolvency and Bankruptcy Board of India (Insolvency Resolution Process for Corporate Persons) Regulations, 2016)

**FOR THE ATTENTION OF THE CREDITORS OF THEME EXPORT PVT. LTD.**

<b>RELEVANT PARTICULARS</b>		
1	NAME OF CORPORATE DEBTOR	THEME EXPORT PVT. LTD.
2	DATE OF INCORPORATION OF CORPORATE DEBTOR	24-6-1998
3	AUTHORITY UNDER WHICH CORPORATE DEBTOR IS INCORPORATED / REGISTERED	REGISTRAR OF COMPANIES - DELHI
4	CORPORATE IDENTITY NO. / LIMITED LIABILITY IDENTIFICATION NO. OF CORPORATE DEBTOR	U51311DL1998PTC094654
5	ADDRESS OF THE REGISTERED OFFICE AND PRINCIPAL OFFICE (IF ANY) OF CORPORATE DEBTOR	F-25/1 OKHLA INDUSTRIAL AREA, PHASE-II, NEW DELHI – 110020.
6	INSOLVENCY COMMENCEMENT DATE IN RESPECT OF CORPORATE DEBTOR	29-8-2019
7	ESTIMATED DATE OF CLOSURE OF INSOLVENCY RESOLUTION PROCESS	25-2-2020  (180 DAYS FROM THE COMMENCEMENT OF CORPORATE INSOLVENCY RESOLUTION PROCESS)
8	NAME AND REGISTRATION NUMBER OF THE INSOLVENCY PROFESSIONAL ACTING AS INTERIM RESOLUTION PROFESSIONAL (IRP)	<b>NAME:- MR. VIKRAM BAJAJ</b>  <b>REGISTRATION NUMBER:-</b> IBBI/IPA-002/IP-N00003/2016-2017/10003
9	ADDRESS AND E-MAIL OF THE INTERIM RESOLUTION PROFESSIONAL, AS REGISTERED WITH THE BOARD	<b>REGISTERED ADDRESS:-</b> 308, 3RD FLOOR, PEARLS BUSINESS PARK, NETAJI SUBHASH PLACE, PITAMPURA, NEW DELHI – 110034.  <b>EMAIL:- <a href="mailto:bajaj.vikram@gmail.com">bajaj.vikram@gmail.com</a></b>
10	ADDRESS AND E-MAIL TO BE USED FOR CORRESPONDENCE WITH THE INTERIM RESOLUTION PROFESSIONAL	<b>ADDRESS FOR SENDING CLAIMS:-</b> 308, 3RD FLOOR, PEARLS BUSINESS PARK, NETAJI SUBHASH PLACE, PITAMPURA, NEW DELHI – 110034.  <b>EMAIL:- <a href="mailto:ip.themeexport@gmail.com">ip.themeexport@gmail.com</a></b>
11	LAST DATE FOR SUBMISSION OF CLAIMS	20-9-2019  (CERTIFIED COPY OF ORDER DATED 29-8-2019 RECEIVED BY IRP ON 06-9-2019, THEREFORE 14 DAYS FOR SUBMISSION OF CLAIMS HAVE BEEN CALCULATED FROM 06-9-2019)



12	CLASSES OF CREDITORS, IF ANY, UNDER CLAUSE (B) OF SUB-SECTION (6A) OF SECTION 21, ASCERTAINED BY THE INTERIM RESOLUTION PROFESSIONAL	NA
13	NAMES OF INSOLVENCY PROFESSIONALS IDENTIFIED TO ACT AS AUTHORISED REPRESENTATIVE OF CREDITORS IN A CLASS (THREE NAMES FOR EACH CLASS)	NA
14	(A) RELEVANT FORMS AND (B) DETAILS OF AUTHORIZED REPRESENTATIVES ARE AVAILABLE AT:	NA

Notice is hereby given that the National Company Law Tribunal, New Delhi Bench - III has ordered the commencement of Corporate Insolvency Resolution Process of Theme Export Pvt. Ltd. on 29-8-2019 in C.P. (IB)-323(ND) 2019.

The creditors of Theme Export Pvt. Ltd., are hereby called upon to submit their claims with proof on or before 20-9-2019 to the Interim Resolution Professional at the address mentioned against entry No. 10.

The financial creditors shall submit their claims with proof by electronic means only. All other creditors may submit the claims with proof in person, by post or by electronic means.

**Submission of false or misleading proofs of claim shall attract penalties.**



VIKRAM BAJAJ  
REGISTRATION NO. - IBBI/PA-002/IP-N00003/2016-2017/10003  
INTERIM RESOLUTION PROFESSIONAL  
THEME EXPORT PVT. LTD.

06-9-2019  
NEW DELHI